

जिन्होंने स्वतंत्रता सैनिक सम्मान पेंशन योजना के अन्तर्गत पहले आवेदन पत्र दिये थे और कब से कम 5 वर्ष की कैद काटने वाले प्रमाण कर्ताओं से दस्तावेजी साक्ष्य के अभाव में उनके द्वारा फरार आदि होने के प्रमाण प्रस्तुत न करने के कारण जिनके मामले रद्द कर दिये गये थे अथवा लंबित थे। यह प्रमाणकर्ता के लिये जेल यातना की 5 वर्ष की न्यूनतम अवधि को कम करके 2 वर्ष करने के सरकार के निर्णय के परिणाम स्वरूप किया गया था।

### अनुलग्नक

### गृह मंत्रालय

### स्वतंत्रता सेनानी ध्यान दें

पहले स्वतंत्रता सैनिकों के लिए 1.8.80 से लागू उदार पेंशन योजना के उपबंधों के अधीन ऐसे स्वतंत्रता सेनानी जिन्होंने कम से कम 6 महीने की अवधि तक फरार होने, निष्कासन अथवा नजरबंदी की यातना सहन की हो, वे अपने साक्ष्य के रूप में यदि सरकारी अभिलेखों के आधार पर दस्तावेजी साक्ष्य उपलब्ध न हों तो ऐसे स्वतंत्रता सेनानियों से प्रमाण पत्र प्रस्तुत कर सकते थे जिन्होंने न्यूनतम 5 वर्ष की कैद की सजा काटी हो वरन् ऐसे प्रमाण पत्र केवल तब ही स्वीकार्य होंगे यदि स्वतंत्रता संघर्ष के दौरान प्रमाण कर्ता और आवेदक का कार्य स्थल अर्थात् जिला एक ही था। भारत सरकार को प्राप्त विभिन्न अभ्यावेदनों की दृष्टि से "प्रमाण कर्ता" स्वतंत्रता सेनानी की कैद की न्यूनतम अवधि 5 वर्ष से कम करके 2 वर्ष करने का निर्णय किया गया है।

2. ऐसे स्वतंत्रता सेनानी जिन्होंने अपने आवेदनों में गिरफ्तारी वारन्ट पर फरार होने, निष्कासन अथवा नजरबंदी का दावा किया था और जिनके मामले रद्द कर दिए गए थे। अथवा गृह मंत्रालय के पास लंबित है, वे अब ऐसे स्वतंत्रता सेनानियों से जिन्होंने न्यूनतम 2 वर्ष की कैद काटी हो, नये प्रमाण पत्र उप सचिव, गृह मंत्रालय, स्वतंत्रता सेनानी प्रभाग, लोक नायक भवन, खान माकिट, नई दिल्ली 110003 को

प्रस्तुत कर सकते हैं। किन्तु उन स्वतंत्रता सेनानियों के मामले में नये प्रमाण पत्र प्रस्तुत करना अनिवार्य नहीं जिन्होंने 2 वर्ष से अधिक लेकिन 5 वर्ष से कम की अवधि की कैद काटने वाले प्रमाण कर्ताओं से पहले ही प्रमाण पत्र प्रस्तुत कर दिये थे। उनको अपने मामलों को पुनः चालू करने का अनुरोध करते हुए एक साधारण कगार पर आवेदन पत्र भेजने की सलाह दी जाती है। ये नोट किया जाए कि ऐसे प्रमाण पत्र केवल तभी स्वीकार्य होंगे जब स्वतंत्रता सेनानियों के विरुद्ध गिरफ्तारी के वारन्ट जारी करने आदि से संबंधित सरकारी उप अभिलेखों उपलब्ध न हों और स्वतंत्रता संघर्ष क दौरान प्रमाण कर्ता का कार्य क्षेत्र अर्थात् जिला वही हो जो आवेदक का था।

3. आवेदन प्राप्ति की अन्तिम तारीख 30.6.1985 निर्धारित की जाती है।

### Youth Welfare Programmes in Gujarat

2761. SHRI RAMSINGHBHAI PATALIYABHAI RATHVAKOLI: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to start Youth Welfare Programmes in Gujarat particular to Tribal Areas in the constituencies of Baroda, Balsar, Vyara, Mandavi, Chhota Udaipur, Surat;

(b) if so, the details thereof and how and when it is likely to be implemented;

(c) what amount is likely to be spent and earmarked for the current financial year as well for Seventh Plan outlay; and

(d) the details of benefits and employment derived by youths?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH): (a) and (b) Government has already set up six Nehru Yuvak kendras in the State of Gujarat to undertake youth welfare programmes and to involve young people in social service. Such kendras are already functioning in Bhuj, Junagadh, Surendranagar, Nadiad, Mehsana

and Himatnagar. It is the intention of Government to set up one Nehru Yuvak Kendra each in every district of the country including those in tribal areas of Gujarat during the Seventh Five Year Plan period. The enrolment of students in Gujarat under National Service Scheme also serves the same purpose. Besides, financial assistance is available to voluntary youth agencies.

(c) There exists an allocation of Rs. 395 lakhs in 1985-86 for the activities of the Nehru Yuvak kendras and of about Rs. 18 crores for Central youth programmes as a whole. Allocation of funds is not made State-wise. Each kendra is provided up to Rs. 1.68 lakhs for its activities in one financial year and expenditure on other youth schemes depends on the activities undertaken in the State concerned. The allocations for youth programmes in the Seventh Five Year Plan will depend on available resources.

(d) Welfare activities aim at development of the personality of the youth through social service and other beneficial activities. While the schemes the Department do not offer employment directly, the vocational training programmes run by it and the general awareness created among youth through them increase the employment potential of young persons.

2762. [Transferred to the 23rd August, 1985.]

#### Categorisation of Tharu Caste as 'Scheduled Tribes' in Bihar

2763. SHRI SURAJ PRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Tharu caste in Uttar Pradesh has been included in the Scheduled Tribes;

(b) whether it is a fact that Tharu caste in Bihar has been included in the Backward class (Annexure 1);

(c) whether it is a fact that the Government of Bihar has recommended for its inclusion in the Scheduled Tribes; and

(d) what action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA):

(a) According to the Constitution (Scheduled Tribes) Order, 1967, Tharu community has been specified as Scheduled Tribes in Uttar Pradesh.

(b) Yes, Sir.

(c) The recommendations received from the Government of Bihar cannot be disclosed in the Public interest.

(d) The above proposal along with similar other proposals are being considered in the context of the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes in consultation with the concerned State Governments/U. T. Administrations and in accordance with the relevant criteria followed in the matter. Comments from some of the State Governments are still awaited. The final view in the matter would be taken after the comments from all the State Governments have been received in full. Further, amendment in the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341(2) and 342(2) of the Constitution.

#### Viability of the transport and hotel units of the ITDC

2764. SHRIMATI USHA MALHOTRA:

DR. LOKESH CHANDRA:

SHRIMATI KAILASHPATI:

SHRI P. N. SUKUL:

SHRI ROSHAN LAL:

Will the PRIME MINISTER be pleased to state:

(a) the profits/losses by the seventeen tourist transport services run by the ITDC during 1984-85; and

(b) the profits made by 24 hotels run by the ITDC during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL